

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2848
ANSWERED ON 4TH JANUARY, 2018

REVENUE COLLECTION

2848. SHRI A. ARUNMOZHITHEVAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether it is true that the overall analysis of the revenue collection shows an increasing trend of resources during the last three years with the amount increasing almost 15 per cent annually;
- (b) if so, the details thereof;
- (c) whether it is also true that the rates of toll, or the user fee, are determined in accordance with the National Highways Fee (Determination of Rates and Collection) Rules, 2008 and the provisions of the concession agreement signed by the developers; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) & (b) Trend of resources during last three years is as under-

Year	Collection (In Crores)	%age Increase
2014-15	5970.61	--
2015-16	6783.68	13.60
2016-17	7091.48	04.54

(c) & (d) Yes, Madam. At present, for PPP projects awarded after December 5, 2008, user fee rates are determined in accordance with the National Highways Fee (Determination of Rates and Collection) Rules, 2008 and the provisions of respective Concession Agreement. In case of all Public Funded Projects, user fee rates are determined in accordance with the National Highways Fee (Determination of Rates and Collection) Rules, 2008.

As per rule 4 &5 of the National Highways fee (Determination of Rates and Collection) Rules, 2008, as amended from time to time, the rate of fee for use of a section of national highway of four or more lanes shall, for the base year 2007-08, be the product of the length of such section multiplied by the following rates, namely:-

Type of Vehicle	Base rate of fee per km (in Rupees)
Car, Jeep, Van or Light Motor Vehicle	0.65
Light Commercial Vehicle, Light Goods Vehicle or Mini Bus	1.05
Bus or Truck (Two axles)	2.20
Three-axle commercial vehicles	2.40
Heavy Construction Machinery(HCM) or Earth Moving Equipment (EME) or Multi Axle Vehicle (MAV) (four to six axles)	3.45
Oversized Vehicles (seven or more axles)	4.20

Also, the rates specified as above shall be increased without compounding, by three percent each year with effect from the 1st day of April, 2008 and such increased rates shall be deemed to be the base rate for subsequent years. The applicable base rates shall be revised annually with effect from April 1 each year to reflect the increase in the wholesale price index.

The formula for determining the applicable rate of fee is as under:

$$\text{Applicable rate of fee} = \text{base rate} + \text{base rate} \times \frac{(\text{WPI A} - \text{WPI B})}{\text{WPI B}} \times 0.4$$

where,

Base rate shall be the rate specified in rule 4 read with sub-rule (1) of rule 5;

WPI A means wholesale price index for the month of December of the immediately preceding year immediately preceding the date of revision under these rules; and

WPI B means the wholesale price index of the week ending on 6th January, 2007 i.e. 208.7
